

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH, COURT – II  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL  
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 16-04-2024 AT  
10.30 A.M. THROUGH VIDEO CONFERENCING:**

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**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)  
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**  
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**APPLICATION NUMBER : IA(IBC)/409/2024**  
**PETITION NUMBER : CP/IBC/253/2022**  
**NAME OF THE APPLICANT : Kavitha Surana (RP) (P Jeevanandam)**  
**NAME OF THE RESPONDENT(S) : --**  
**UNDER SECTION : Sec 95(1) & 99 of IBC, 2016**  
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**ORDER**

Ld. Counsel Mr. S. Sathyanarayanan for the IRP. None for the Respondent.

Ld. Counsel Mr. M.L. Ganesh for the Financial Creditor.

RP report has been filed recommending initiation of Insolvency Resolution Process against the Personal Guarantor.

The Report is taken on record.

RP is directed to file the report in the main company petition.

Report be served on the parties.

All the parties are directed to file their response on the report within 2 weeks in the main company petition.

Rejoinder, if any, be filed within a week thereafter in the main company petition.

***In view of the above, IA(IBC)/409/2024 is disposed off.***

Ld. Counsel for the RP states that Respondent has not appeared nor responded till date and further submits that the Respondent also did not respond before the RP.

RP is directed to serve the report on the Personal Guarantor afresh.

Respondent is given final opportunity to appear during the next hearing and also to file the reply within 2 weeks failing which the right to file the reply will be closed and the Respondent will be set as ex parte.

**List CP/IBC/253/2022 for hearing on 11.06.2024.**

**-Sd-**

**RAVICHANDRAN RAMASAMY**  
**Member (Technical)**

**-Sd-**

**JYOTI KUMAR TRIPATHI**  
**Member (Judicial)**

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